

HCE 181/2019

**High Court of Karnataka,
Bengaluru,
Dated 20th May 2021.**

NOTIFICATION

In view of the Government Order No. RD 158 TNR 2020 dated 07.05.2021, with a view to take remedial measures for combating the impending threat of Corona Virus (COVID-19), to prevent congregation of staff *and as an effort to break the chain of COVID-19 transmission*, **Friday, the 21st May 2021 is declared as Holiday to High Court of Karnataka including Benches at Dharwad and Kalaburagi.**

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

**(T.G. SHIVASHANKARE GOWDA)
REGISTRAR GENERAL I/c.**

COPY TO:

1. The Secretary to Hon'ble the Chief Justice,
2. The Private Secretaries to all the Hon'ble Judges,
3. The Registrar, Hon'ble Supreme Court of India, New Delhi,
4. The Registrar Generals of all the High Courts,
5. The P.A.s to Registrar General / Registrar (Vigilance) / Registrar (Statistics & Review) / Registrar (Administration) / Registrar (Computers) / Registrar (Judicial) / Registrar (Recruitment) / Registrar (Infrastructure & Maintenance) / Central Project Co-ordinator (Computers),
6. The Directors, Karnataka Judicial Academy / Bangalore Mediation Centre / Arbitration Centre, Bengaluru,
7. The Additional Registrar Generals, High Court of Karnataka Benches at Dharwad and Kalaburagi,
8. All the Principal District and Sessions Judges in the State,

Contd.,

9. The Chief Secretary to the Government of Karnataka, Vidhana Soudha, Bengaluru for information,
10. The Principal Secretary to Government, Law Department, Government of Karnataka, Vidhana Soudha, Bengaluru,
11. The Member Secretary, Karnataka State Legal Services Authority, Nyayadegula, H. Siddaiah Road, Bengaluru,
12. The Secretary, High Court Legal Services Committee,
13. The Assistant Secretary, Karnataka Law Reporting Council, Bengaluru,
14. The President, Karnataka Judicial Officers Association, Bengaluru,
15. The President, Advocates' Association, High Court Buildings, Bengaluru,
16. The Chairman, Karnataka State Bar Council, Dr. Ambedkar Veedhi, Bengaluru - 560001,
17. The Secretary, Federation of Woman Lawyers Association, Bengaluru
18. The Advocate General in Karnataka, Bengaluru,
19. The Accountant General in Karnataka, Bengaluru,
20. All Group - 'A' and 'B' officers of this office for information and necessary action,
21. The Section Officers and concerned Heads of Branches with a direction to circulate this Notification amongst the staff working under their control,
22. The P.A. to Registrar (Judicial) with a request to circulate amongst all the Court Officers and Assistant Court Officers,
23. All the Court Halls,
24. The Section Officer, HCA - II for information and necessary action,
25. The Assistant Registrar / Section Officer, GOB - I and DJA - I for information,
26. Notification file,
27. Office Copy.